

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 104/TT/2013

Date: 27.2.2015

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation' 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2009 for determination of Transmission Tariff for Asset-I: Reconductoring Ckt-I of 400 kV D/C Siliguri-Purnea (HTLS Cond.) Transmission Line; Asset II: Reconductoring Ckt-II of 400 kV D/C Siliguri-Purnea (HTLS Cond.) Transmission Line under ERSS-I in Eastern Region from anticipated DOCO (1.6.2013) to 31.3.2014.

Sir,

The transmission tariff for the assets commissioned during 1.4.2014 and 31.3.2019 shall be determined as per the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. As per the latest affidavit filed by you, Asset-II i.e. Reconductoring Ckt-II of 400 kV D/C Siliguri- Purnea (HTLS Cond.) has been commissioned on 1.4.2014. Therefore, transmission tariff for this asset has to be determined as per the 2014 Tariff Regulations. Accordingly, you are directed to file a separate petition for the said asset as per the 2014 Tariff Regulations.

Yours faithfully,

sd/-
V. Sreenivas
Dy. Chief (Legal)